



Bulletin Part - II

No.18 LEGISLATIVE ASSEMBLY OF THE STATE OF GOA

WEDNESDAY 22 MARCH, 2017

ELECTION OF THE DEPUTY SPEAKER

In pursuance of Sub-Rule (1) of Rule 9 of Rules of Procedure and Conduct of Business of the Goa Legislative Assembly, the Speaker has been pleased to fix Friday, 24th March, 2017 for holding the election of the Deputy Speaker of the Legislative Assembly.

In this connection attention of members is invited to sub-rule (2) to (5) of Rule 9 of the Rules of Procedure and Conduct of Business of the Goa Legislative Assembly which are reproduced below :

(2) At any time before noon on the day preceding the date so fixed any member may give notice of a motion nominating another member for election by delivering to the Secretary a nomination paper signed by himself as proposer and by a third member as seconder and stating the name of the member nominated and shall be accompanied by a statement by the member whose name is proposed that he is willing to serve as Deputy Speaker, if elected.

(3) On the date fixed for election the Speaker, shall read out to the Assembly the names of the members who have been duly nominated together with those of their proposers and seconders . At any time before the election any candidate so nominated may withdraw his name from the election by informing the Presiding Officer orally or in writing about is. If after the withdrawals, if any, only one member remains nominated he shall be declared elected and it shall not be necessary to make a formal motion in that behalf. If more than one member remains nominated the Speaker shall call the members in whose names the motion

stand, one by one , to move the whose names the motion stand, one by one, to move the motions and the mover shall confine himself to a mere statement to that effect.

(4) For the purpose of sub-rule (3) a member shall not be deemed to have been duly nominated if either he or his proposer or seconder has not, before the reading out of names under that sub-rule, made the oath or affirmation as member of the Assembly.

(5) The motion which have been moved and duly seconded shall be put one by one in the order in which they have been moved and decided , if necessary by division. If any motion is carried the person presiding shall without putting latter motions declare that the Member proposed in the motion which has been carried has been chosen as the Deputy Speaker Of the House .

No. 19

NOTICE OF MOTION OF NOMINATIONS FOR ELECTION OF DEPUTY SPEAKER

Under Rule 9(2) of the Rules of the Procedure and conduct of Business of the Goa Legislative Assembly, **Notice of motion for nomination may be given in the Legislature Secretariat upto 12.00 noon on Thursday 23 March, 2017.**

**ASSEMBLY HALL
PORVORIM GOA .
22 MARCH, 2017.**

**N.B.SUBHEDAR
SECRETARY**

To:

All the Members of the Seventh Legislative Assembly of the State of Goa.